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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

O.A.No.624 of 2010
D.D.Mallick Applicant
Versus Respondents
Union of India & Others

1. Order dated: 12.10.2010.

CORAM:

THE HON'BLE MR.C.R.MOHAPATRA, MEMBER (A)

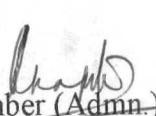
By filing Memo dated 12.10.2010, Learned Counsel for the Applicant seeks liberty to withdraw this OA so as to pursue his grievance through exhaustive representation before his authority and he requests direction may be issued to the Respondents to consider and dispose of the said representation within a specified period.

2 Heard Mr.S.Patnaik, Learned Counsel for the Applicant and Mr. D.K.Behera, Learned ASC for the Union of India appearing on notice for the Respondents having received copies of this OA.

3 In view of the Memo filed today, Applicant is allowed 15 days to make representation to his authority ventilating his grievance, if any, and on receipt of such representation, the authority (who) whom such representation is made by the Applicant within a period of 15 days directed above) is hereby directed to consider and dispose of the said representation with a reasoned order and communicate the same to the Applicant within a period of 45 days.

4. This OA is accordingly dismissed as withdrawn.

5. Send copy of this order along with OA to Respondent No.3 for compliance.


Member (Admn.)